

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI.

OA 238/98

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New Delhi this the 11th day of March, 1999.

Hon'ble Smt. Lakshmi Swaminathan, Member (J)

Sh. A.K.Verma, Section Officer,
M/O Home Affairs Admn.I(A)
New Delhi now R/O H.No.108,
Shakyapuri, Kanker Khera,
Meerut.

... Applicant

(By Advocate Sh.V.P.S. Tyagi)

Versus

1. Union of India, through Secretary,
Ministry of Home Affairs,
New Delhi.

2. Secretary to the Govt. of India,
Ministry of Planning and PI
Department of Statistics,
Sardar Patel Bhavan, Sansad Marg,
New Delhi.

3. Secretary to the Govt. of India,
Ministry of Personnel,
PG & Pensions,
(Department of Personnel and
Training) New Delhi.

... Respondents

(By Advocate Shri S.M. Arif)

ORDER (ORAL)

(Hon'ble Smt. Lakshmi Swaminathan, Member (J))

Counter reply on behalf of the respondents has been handed over by the learned counsel for the respondents, which is placed on record, and copy of the same has also been handed over to the learned counsel for the applicant. Shri V.P.S. Tyagi, learned counsel for the applicant submits that he is satisfied with the action taken by the respondents as regards his posting in proper Ministry.

2. Under the circumstances, this OA is dismissed as having become infructuous. No order as to costs.

Lakshmi
(Smt. Lakshmi Swaminathan)
Member (J)